

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject:- Delegation of drawing and disbursing powers in favour of Presiding Officers of newly created Fast Track Courts i.e. FTC for POCSO cases at Jammu and Srinagar and Fast Track Courts at Ramban and Kulgam.

Reference No:- 17866-67/RG/GS dated 21-05-2021 of Registrar General, J&K High Court

GOVERNMENT ORDER NO:- 3551- JK(LD) of 2021.
D A T E:- 17 - 06 - 2021.

Sanction is hereby accorded to the conferring of drawing and disbursing powers in favour of Presiding Officers of following newly created Fast Track Courts:-

S.No.	Courts
1.	Fast Track Court (POCSO cases), Srinagar
2.	Fast Track Court (POCSO cases), Jammu
3.	Fast Track Court (cases against women including rape cases), Kulgam
4.	Fast Track Court (cases against women including rape cases), Ramban

This issues with the concurrence of Director Finance, Department of Law, Justice and Parliamentary Affairs.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government.

No: LD(A)2013/1.

Dated:- 17 -06-2021.

Copy to the:-

1. Financial Commissioner, Finance Department.
2. Accountant General, A&E, J&K, Jammu/Srinagar.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner/Secretary to Government, General Administration Department.
5. Registrar General, J&K High Court, Srinagar.
6. Director, Archeology, Archives and Museums, J&K, Jammu.



7. Director Finance, Department of Law, Justice & P.A.
8. Private Secretary to Secretary to Government, Department of Law, Justice & P.A.
9. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
10. Government Order File.
11. Concerned File.

Ashish Gupta
17.06.21

(Ashish Gupta)

Additional Secretary to Government

Mahesh
17.06.2021